

including the Central ad-hoc Select List for the post of Under Secretary in Central Secretariat Service could be prepared during the last 5 years as the mode for preparation of the Eligibility List on the basis of which Select List is to be prepared is *sub-judice* before the Supreme Court.

(c) Yes, Sir.

(d) The Section Officers cadre is a de-centralised Cadre and ad-hoc promotions are made on the basis of Cadre-wise seniority. No centralised information is available about the number of years of service rendered by Section Officers who have been promoted as Under Secretary on *ad-hoc* basis.

(e) The Cadres/Ministries/Departments are to keep in view the orders on reservations for Scheduled Caste/Scheduled Tribe for making *ad-hoc* promotions. The Ministry of Defence have adhered to these orders.

Additional Allocation of Rice to States

3091. DR. C. SILVERA : Will the Minister of FOOD be pleased to state :

(a) whether the Government propose to make additional *ad-hoc* allocation of rice to all the States and Union Territories from August to December, 1991:

(b) if so, the details thereof, State and Union Territory-wise:

(c) whether additional quota of rice has been made available well in advance every month:

(d) if so, the details thereof and if not, the reasons therefor:

(e) whether the Government propose to make additional *ad-hoc* allocation of other cereal items to the

States and Union Territories during the above period: and

(f) if so, the details thereof and if not, reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI) : (a) to (d) *Ad-hoc* additional allocations of rice for P.D.S. from the Central Pool have been made to the following States/UTs for the month of August, 1991. The details are as follows :—

(In '000 Tonnes)

STATE/UT	Quantity of <i>ad-hoc</i> allocation made
Arunachal Pradesh	3.0
Assam	5.0
Bihar	7.0
Goa	0.5
Gujarat	3.0
Haryana	1.0
Himachal Pradesh	0.65
Jammu & Kashmir	3.5
Karnataka	6.0
Kerala	20.0
Madhya Pradesh	9.0
Maharashtra	5.0
Manipur	3.0
Meghalaya	3.0
Mizoram	3.0
Nagaland	3.0
Orissa	16.5
Punjab	0.50
Rajasthan	1.0
Sikkim	1.0
Tamil Nadu	6.0
Tripura	3.0
Uttar Pradesh	5.0
West Bengal	7.0
Chandigarh	1.60
D & N Haveli	0.50
Daman & Diu	0.55
Delhi	7.0
Pondicherry	1.0

As the allocations of foodgrains for PDS are made on a month to month basis taking into account the overall availability of stocks, relative needs of various States, market availability and other related factors the ad-hoc additional allocations to be given for subsequent months will be determined at the appropriate time. The orders allocating the additional quantities for August, 1991 were issued on 25-7-91 & 1-8-1991.

(e) and (f) : Only rice and wheat are allocated to the States/UTs from the Central Pool for the Public Distribution System. Additional ad-hoc allocation of wheat will be made as and when considered necessary.

Prices of Drugs

3092. SHRI GURUDAS KAMAT : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to take 26 drugs out of price control;

(b) if so, the reasons thereof;

(c) whether this proposal is likely to benefit the drug industry; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN) : (a) to (d) A large number of representations for inclusion/exclusion of drugs from price control have been received after the announcement of list of price controlled drugs under DPCO, 1987. These are under examination of the Government.

Welfare Scheme in Public Sector Undertakings

3093. SHRI HARADHAN ROY : Will the PRIME MINISTER be pleased to state :

(a) whether there is a ban on the existing welfare schemes in various Public Sector Undertakings;

(b) if so, the reasons therefor; and

(c) when the ban is likely to be lifted?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON) : (a) No Sir.

(b) and (c) : Does not arise.

[Translation]

Clearance of Industrial Projects, Rajasthan

3094. SHRI DAU DAYAL JOSHI : Will the PRIME MINISTER be pleased to state :

(a) the number and the details of proposals of the Rajasthan Government for the registration of the new industries which are under consideration of the Union Government;

(b) the reasons for their non-clearance and the time by which they will be cleared; and

(c) when the State Government had sent their proposals for the registration of new industries?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN) : (a) to (c) No proposal from Government of Rajasthan for registration of new industrial undertaking is pending at present. As per the new Industrial Policy, the schemes of Delicensing/Exempted Industries/DGTD registration stand abolished.